

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No.L-1(3)/2009-CERC & L-1/41/2010-CERC

Dated: 16.4.2015

PUBLIC NOTICE

Subject: Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2015.

Draft Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has proposed amendments to the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010. The draft amendments and the explanatory note are annexed to this notice and can also be downloaded from the Commission's website www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections on the draft regulations which may be sent to the undersigned latest by 1.5.2015.

3. The comments/suggestions/objections received in the Commission's office after the stipulated date shall not be considered while finalising these regulations.

sd/-
(T. Rout)
Chief (Legal)